

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 386
TO BE ANSWERED ON 21ST JULY 2023**

TOBACCO CONSUMPTION

386. SHRI RAMDAS C. TADAS:

SHRI FEROZE VARUN GANDHI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether tobacco consumption is one of the major risk factors for all kinds of non-communicable diseases;
- (b) if so, the details of the funds allocated and utilized on tobacco control since 2018, State/UT-wise, year-wise;
- (c) whether the Government proposes to strengthen the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 to control tobacco consumption;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether it is a fact that the sale of tobacco products to minors/by minors is punishable under the Juvenile Justice Act and if so, the details of the number of such cases registered so far across the country; and
- (f) whether the Government has any plan to prevent the young generation from tobacco addiction and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) & (b): Tobacco is a known risk factor for cardiovascular diseases, diabetes, and chronic obstructive pulmonary disease (COPD) as well as for infectious respiratory diseases such as pneumonia and tuberculosis (TB). The State/UT wise State Programme Implementation Plan (SPIP) Approvals and Expenditure under National Tobacco Control Programme (NTCP) under National Health Mission (NHM) from F.Y. 2018-19 to 2022-23 is at **Annexure**.

(c) & (d): The draft Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2020, was hosted in public domain for pre-legislative consultation.

(e) & (f): As per information received from Ministry of Women and Child Development, Ministry of Women and Child Development administers the Juvenile Justice (Care and Protection of Children) (JJ) Act, 2015 (as amended in 2021) has a separate chapter to provide stringent penalty to be imposed on whoever gives intoxicating liquor or narcotic drug or psychotropic substance to a child. No such central data is maintained under the Juvenile Justice (Care and Protection of Children) Act, 2015.

Further, various steps have been taken by the Government to protect school going children against the harmful effects of tobacco products. As per Section 6 (a) of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003) read with Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2011, there is prohibition on sale of tobacco products to and by persons below the age of 18 years and as per Section 6 (b) of COTPA, 2003, there is prohibition on sale of tobacco products in an area within a radius of one hundred yards of any educational institution.

Public Health is a State subject and the primary responsibility for enforcement of the Act, lies with the State Governments for effective implementation of the provisions of COTPA, 2003. The Ministry of Health & Family Welfare has issued the "Guidelines for Tobacco Free Educational Institution (Revised)" for effective implementation of Section-6 of COTPA, 2003. States are taking effective measures with Education departments for implementation of these Guidelines. Regular and sustained awareness is carried out about the adverse effects of tobacco usage on health through various anti-tobacco campaigns. For the year 2022-23, a total of 2,05,655 challans were issued by States/UTs for violations reported under Sections 6(a) & (b) of COTPA, 2003.

Ministry of Health & Family Welfare has launched a 60 days Tobacco Free Youth Campaign on this World No Tobacco Day on 31st May, 2023 which is implemented by all States and UTs to create intensive awareness on harmful effects of tobacco use, particularly amongst the youth.

Annexure for LS US PQ 386 for 21.07.2023

State/UT wise SPIP Approvals and Expenditure under National Tobacco Control Programme (NTCP) under NHM from F.Y. 2018-19 to 2022-23

S. No.	Name of the State/UTs	2018-19		2019-20		2020-21		2021-22		2022-23	
		SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure
1	Andaman and Nicobar Islands	-	-	7.08	3.00	16.33	2.36	23.75	1.41	26.00	2.68
2	Andhra Pradesh	37.38	34.32	63.38	53.75	67.98	67.98	244.23	226.33	380.16	279.90
3	Arunachal Pradesh	89.76	159.42	255.80	-	414.00	69.66	149.86	90.87	500.75	17.31
4	Assam	456.27	178.12	324.45	201.37	246.27	74.55	321.96	174.88	329.11	201.82
5	Bihar	390.20	57.51	304.97	72.43	188.61	20.33	220.81	7.92	169.71	10.63
6	Chandigarh	-	-	-	-	6.05	-	9.65	0.19	12.35	2.30
7	Chhattisgarh	802.86	145.76	410.20	782.91	284.70	171.07	492.88	229.34	386.80	328.69
8	Dadra & Nagar Haveli	17.77	5.99	1.35	3.10	15.92	3.71	0.04	9.72	16.90	4.81
	Daman & Diu	2.08	0.90	4.82	0.95						
9	Delhi	154.60	17.36	243.20	18.18	117.89	7.17	198.43	25.14	277.49	47.52
10	Goa	26.89	5.92	40.02	17.74	26.18	12.26	52.58	37.43	54.40	42.87
11	Gujarat	383.45	368.10	378.77	260.42	351.88	154.31	333.48	152.01	347.55	235.21
12	Haryana	232.30	7.95	278.36	650.87	171.50	40.18	215.20	128.57	212.80	169.09
13	Himachal Pradesh	148.00	21.14	92.00	41.90	63.50	20.24	50.01	21.25	114.20	28.32
14	Jammu and Kashmir	50.50	23.56	129.36	24.61	265.05	1.52	83.60	49.77	64.10	9.68
15	Jharkhand	283.52	47.24	338.16	103.75	346.96	109.58	426.26	420.78	440.76	321.60
16	Karnataka	432.60	310.35	415.40	343.95	429.14	329.30	693.11	609.38	526.94	366.79
17	Kerala	392.75	117.28	240.15	56.56	217.70	65.78	336.43	90.35	445.71	115.73

18	Ladakh	-	-	-	-	-	-	13.54	4.86	27.80	12.33
19	Lakshadweep	9.50	10.76	5.62	1.54	14.71	0.87	14.16	1.92	18.50	4.30
20	Madhya Pradesh	95.80	26.82	3,313.23	177.78	454.90	26.97	251.45	30.05	438.47	112.06
21	Maharashtra	1,546.76	167.18	210.21	161.14	195.83	86.14	127.43	216.30	489.26	205.95
22	Manipur	42.00	95.15	142.40	44.16	95.14	1.50	146.80	3.68	116.80	6.58
23	Meghalaya	23.60	-	76.60	27.86	110.18	124.26	63.55	57.34	64.72	88.72
24	Mizoram	33.24	37.58	35.03	4.76	42.90	16.10	37.77	117.73	63.68	27.28
25	Nagaland	132.34	63.99	161.27	28.71	72.88	5.31	102.62	21.54	142.90	47.83
26	Odisha	287.35	107.90	201.61	90.21	238.46	90.73	461.95	262.53	442.04	299.21
27	Puducherry	7.75	1.96	14.08	7.59	18.18	7.87	23.93	8.25	20.13	15.13
28	Punjab	156.50	6.16	73.68	3.88	68.00	-	76.00	4.85	68.85	6.06
29	Rajasthan	179.50	165.86	319.63	253.80	422.08	305.46	753.18	639.17	805.22	509.89
30	Sikkim	42.77	8.29	11.34	4.43	19.20	1.68	22.52	-	23.39	15.05
31	Tamil Nadu	49.82	44.32	145.89	86.39	52.80	5.99	88.50	179.42	333.15	82.77
32	Telangana	33.50	3.06	77.50	12.42	84.32	43.56	75.35	5.75	85.00	-
33	Tripura	99.70	62.58	52.70	25.07	53.65	31.46	86.41	68.59	114.47	66.67
34	Uttar Pradesh	1,687.16	1,160.53	1,724.86	919.85	1,256.72	535.25	3,228.32	984.36	2,752.25	1,511.00
35	Uttarakhand	66.71	27.29	75.35	32.42	48.50	23.12	140.57	144.79	168.62	90.85
36	West Bengal	172.57	95.24	105.95	119.22	125.01	102.76	131.32	157.43	131.01	120.75

1.The above data is as per the available Financial Management Reports (FMRs) reported by the States/UTs and is provisional and are updated up-to 31.03.2023.

2. After the reorganisation of the State of Jammu and Kashmir (J&K) into the Union Territory of J&K and Union Territory of Ladakh, NHM funds to the UT of Ladakh were disbursed for the first time during 2020-21.